

## CENTRAL ADMINISTRATIVE TRIBUNAL KOLKATA BENCH KOLKATA

O.A. Nos.350/00335/2021, 336/2021, 468/2021, 469/2021, 496/2021 & 561/2021.

Date of order: This the 28th day of April, 2021.

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## Hon'ble Mrs.Bidisha Banerjee, Judicial Member

O.A. 00335/2021 Arabinda Biswas, Son of Late Nirendra Nath

Biswas aged about 53 years, residing at 949/C/1, Ashok Nagar, North 24 Parganas, 743222 and

working as Superintendent, Uluberia Division,

Howrah Commissionerate.

O.A. 00336/2021 Sahid Ali Khan

O.A. 468/2021 Mousumi Bhatta

O.A.469/2021 Subash Chandra Roy

O.A.496/2021 Salil Kumar Chaudhuri

O.A.561/2021 Nitya Gopal Saha

.....Applicants

#### -Versus-

- Union of India
   Service through the Secretary to the
   Govt. of India, Ministry of Finance,
   Department of Revenue,
   North Block, New Delhi-110001.
- The Chairman,
   Central Board of Excise & Customs
   (Presently Central Board of Indirect Taxes & Customs)
   North Block, New Delhi-110001.
- The Principal Chief Commissioner of CGST & CX, Kolkata, 180, Shanti Pally, Kolkata – 700107.
- Commissioner of CGST & CX, Howrah Commissionerate, M.S.Building, Custom House, 15/1 Strand Road, Kolkata-700001.

.....Respondents

For The Applicant(s): Mr. A. K. Manna, counsel

For The Respondent(s): Mr. S. Seal, counsel

### ORDER (ORAL)

## Ms Bidisha Banerjee, Member(J)

Heard Id. counsel for both sides.



- 2. These matters are taken up by the Single Bench in view of the revised list dated 04.04.2000 issued under sub-section (6) of Section 5 of the Administrative Tribunals Act, 1985 and as no complicated question of law is involved. The matters are taken up for disposal with the consent of both the parties.
- 3. Due to parity in the nature of grievance, facts pleaded and relief claimed, these cases are being heard out analogously, upon due notice and with consent of all the sides, to be disposed of by this common order.
- 4. For the sake of brevity, OA. No. 335/2021 is being delineated and discussed hereunder:

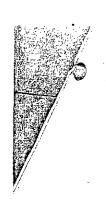
This O.A 335/2021 has been preferred to seek the following relief:

- "8(a) An order issuing direction upon the respondents to grant Grade Pay of Rs. 5400/- in PB-2 to the applicant herein on completion of 4 years in the pay scale of Rs. 7500-12000/- (Pre-revised) as per Judgement dated 06.09.2010 of Hon'ble High Court of Madras, as upheld by Hon'ble Supreme Court vide its order dated 10.10.2017 and that dated 23.08.2018 and as decided by Board vide it's letter dated 22.10.2019 and 27.07.2020 and Estt. Order No. 286/19, dated 06.12.2019 and subsequent similar Establishment Order issued in implementation thereof for extension of benefit covered under the judgment dated 06.09.2010 with all consequential benefits including arrears of pay.
- (b) An order quashing and setting aside the clarification dated / 11.02.2009 and directing the respondents to grant Grade Pay of Rs. 5400/\_(PB-2) in the pay scale of Rs. 7,500/- 12,000/- (Pre-revised) to the applicant on completion of 4 years of service in the Grade Pay of Rs. 4,800/- in PB-2 i.e. w.e.f. from the date as mentioned in para 4(f) hereinabove.

- (c) An order directing the respondent authorities to provide production of relevant documents.
- (d) Any other order or further order/orders as this Hon'ble Tribunal may deem fit and proper."
- 5. The Ministry of Finance Department of Expenditure issued a Gazette Notification dated 29<sup>th</sup> August, 2008 vide para (x) (e) that the Group –B Officers of Departments of Posts, Revenue etc, will be granted Grade Pay of Rs. 5400/- in PB-2 on non functional basis after 4 years of regular service in the grade pay of Rs. 4800 in PB-2.



On 11th February, 2009 the Under Secretary, Ministry of Finance, Department of Revenue Central Board of Excise & Customs took a completely contrary position when they issued further clarification on the matter communicating to all the Chief Commissioners/Directors General under CBEC that the officers, who got pre-revised pay scale of Rs. 7500-12000 (corresponding to the Grade Pay of Rs. 4800) by virtue of financial upgradation under ACP, would not be entitled to the benefit of further non-functional upgradation to the pre-revised pay scale of Rs. 8000-13500 (corresponding to the grade pay of Rs. 5400), on completion of four years in the pre-revised pay scale of Rs. 7500-12000. Aggrieved, one M. Subramaniam, Inspector, Central Excise filed an O.A No. 167 of 2009 before the CAT Chennai Bench, his plea was rejected. M. Subramaniam filed a writ application before the Hon'ble High Court of Judicature Madras vide WP. No. 13255 of 2010 in which the Hon'ble Court had been pleased to allow vide its order and judgment dated 06.09.2010 setting aside the order passed by the Hon'ble Tribunal in the O.A supra. The Hon'ble High Court held as under:





"8. Thus, if an officer has completed 4 years on 1.1.2006 or earlier, he will be given the non-functional upgradation with effect from 1.1.2006 and if the officer completes 4-year on a date after 1.1.2006, he will be given nonfunctional upgradation from such date on which he completes 4-year in the pay scale of Rs. 7500-12000/- (pre-revised), since the petitioner admittedly completed 4year period in the pay scale of Rs. 7500/- 12000/- as on 1.1.008, he is entitled to grade pay of Rs. 5400/-. In fact, the Government of India, having accepted the recommendations of the Commission, issued a resolution dated 29.8.2008 granting grade pay of Rs. 5400/- to the Group B Officers in Pay Band 2 on non-functional basis after four years of regular service in the grade pay of Rs. 4800/in Pay Band 2. Therefore, denial of the same benefit to the petitioner based on the clarification issued by the Under Secretary to the Government was contrary to the above said clarification and without amending the rules of the revised pay scale, such decision cannot be taken. Therefore, we are inclined to interfere with the order of the Tribunal."

9. Accordingly, the Writ Petition is allowed setting aside the order of the Tribunal dated 19.4.2010 passed in O.A. No. 167 of 2009. The respondents are directed to extend the benefit of grade pay of Rs. 5400/- to the petitioner from 1.1.2008 as per the resolution dated 29.8.2010. No costs."

The Ministry of Finance challenged the order before the Honble Supreme court of India, vide judgment and order dated 10th October 2017, the SLP was dismissed. The Union of India then filed a Review Petition (Civil) no. 2512 of 2018, which was also dismissed by the Hon'ble Supreme Court vide order dated 23rd August 2018. Thus the order passed by the Hon'ble High Court of Judicature at Madras in WP No. 13225 of 2010 attained finality. Various Hon'ble High Courts in plethora of cases thereafter have been pleased to hold that the benefit of GP 5400 after 4 years of continuous service in the GP-4800 should be extended to similarly circumstanced officers working in same post in the same department. The CBIC allowed pay fixation accordingly in respect of applicants therein extending the benefit of GP-5400 after 4 years of continuous service in the GP-4800. Principal Chief Commissioner's Office, Lucknow CNO II (3)97-CCSC/KKK/LKO/2018/228(S/L) dated 26.02.2019 had extended the benefit of GP-5400 after 4 years of continuous service in the GP -4800 to all the



officers irrespective of the fact whether they were litigants or not. Office of the Chief Commissioner, Bhopal Zone under its letter dated 27.06.2019 extended the benefit of GP – 5400 after 4 years of continuous service in the GP 4800 in respect of the non-petitioners as well. Principal Chief Commissioner, Kolkata Zone have already extended the benefit of GP-5400 after 4 years of continuous service in the GP -4800 to the applicants of the CAT Case Vide O.A No. 358/2019 to 189 applicants of the said O.A in Kolkata Zone.

- 6. The applicants in this O.A. as well as other OAs are primarily seeking benefit of the decision in M. **Subramaniam** as granted by Hon'ble High Court of judicature at Madras in WP 13225 of 2010 against which SLP was dismissed. As such, it seems that they have preferred representations in the month of January and are aggrieved with non-consideration of their representations. They have preferred these OAs, without giving sufficient time to the respondents to dispose of their claim.
- 7. It transpires that identical applications have been disposed of by this Tribunal earlier, one such OA such is that of **Shiladitya Maitra & Ors** in **OA/350/358/2019**.
- 8. At hearing, Id. counsel for the applicants would make an innocuous prayer that he would be fairly satisfied if a direction is issued to the concerned respondent authority to consider and dispose of the pending representation in the light of the order passed in **Shiladitya Maitra & Ors** in **OA/350/358/2019**, and to issue an appropriate order.
- 9. As no final order is under challenge, and as no fruitful purpose would be served in calling a reply, accordingly, with the consent of both the parties and without calling for reply, I dispose of the Q.A.b.y.directing



that the competent respondent authority shall consider and dispose of the pending representation as in Annexure A-6 in the light of OA/350/358/2019 (Shiladitya Maitra & ors) supra, as in Annexure A-5, within 4 weeks from the date of receipt of a copy of this order and issue an appropriate order in accordance with law.



- 10. In the event the applicants are found entitled to the relief as sought for, identical benefits shall be extended to them in terms of the judgment supra, within 3 months thereafter.
- 11. It is made clear that I have not entered into the merit of the matter and therefore all the points raised in the representations shall be open for consideration.

The present OA and all other OAs shall stand disposed of accordingly. No costs.

(Bidisha Banerjee) Member (J)

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